

Information note to the Press (Press Release No. 42/2019)

For Immediate release

Telecom Regulatory Authority of India

**Implementation of Telecommunication Mobile Number Portability
(Seventh Amendment) Regulations, 2018**

New Delhi, 12th June, 2019- Implementation of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations 2018.


2. The Telecom Regulatory Authority of India (TRAI) has issued Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) on 13th December 2018. As per these regulations, the revised Mobile Number Portability (MNP) process is scheduled to be in force w.e.f. 13.06.2019.

3. TRAI on 29.04.2019 issued a letter to Telecom Service Providers (TSPs) and Mobile Number Portability Service Providers (MNPSPs) to furnish status of readiness of process developments and specifications so that adequate time is available for testing before the implementation.

4. In response to the TRAI's letter, most of the stakeholders (TSPs and MNPSPs) have cited various reasons including significant changes in their network and IT elements. These stakeholders have accordingly requested to extend the timeline for implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018).

5. The responses provided by TSPs and MNPSPs have been examined and upon considering the requests of stakeholders by the Authority, the timeline for implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018, has been extended from 13th June, 2019 to 30th September, 2019.

6. For any clarification/information, Shri S. T. Abbas, Advisor (Networks, Spectrum and Licensing) may be contacted at Tel. No. +91-11-23210481, Fax No. +91-11-23232677.


(S. K. Gupta)
Secretary, TRAI